

CENTRAL ADMINISTRATIVE TRIBUNAL: PRINCIPAL BENCH

Original Application No. 2245 of 2003

New Delhi, this the 12th day of September, 2003

HON'BLE MR. KULDIP SINGH, MEMBER (JUDL)

Dr. A. Venkatasubbaiah  
Medical Officer  
C/o The Chief Medical Officer  
School Health Scheme  
Dte. of Health Services  
Govt. of NCT of Delhi  
C/o Dr. Headgewar Hospital  
East Arjun Nagar,  
Delhi-110 032. ....Applicant

Residential address in Bangalore City  
C/o Shri T.R. Ramdas  
No.48, 1st Main 1Ind Cross,  
Thaverkere Bus Stop  
Thaverkere  
Bangalore-560081.

Applicant in person.

Versus

The Secretary  
Ministry of Health and Family Welfare  
(Department of Health)  
Government of India,  
Nirman Bhawan,  
New Delhi-110011.

- Respondents

ORDER (ORAL)

The applicant has filed this OA as he is seeking a direction to the respondents that he should be transferred to Bangalore for a period of 3 months so that he may look after his ailing mother.

2. The applicant had made a representation for transfer which had been rejected vide order dated 31.7.2003 after considering all the relevant factors.

3. The applicant had earlier also approached the Tribunal by filing OA 1021/2003 and in pursuance of the directions given by the Tribunal the impugned order of 31.7.2003 has been passed wherein the respondents have expressed that after considering all the relevant factors

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the representation of the applicant for transfer to Bangalore was not acceded to. The only point taken up by the applicant is that since his mother is unwell so he should be transferred. I think this is not a ground to seek transfer on choice place of posting as such OA is bereft of any merit.

4. Hence, this OA does not call for any interference as such the OA is dismissed at the admission stage itself.



( KULDIP SINGH )  
MEMBER ( JUDL )

/Rakesh